

THE TELANGANA RESERVATION IN FAVOUR OF SOCIALLY AND
EDUCATIONALLY BACKWARD CLASSES OF MUSLIMS
ACT, 2007.

(ACT NO. 26 OF 2007.)

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**THE TELANGANA RESERVATION IN FAVOUR OF
SOCIALY AND EDUCATIONALLY BACKWARD CLASSES
OF MUSLIMS ACT, 2007.¹**

ACT NO. 26 OF 2007.

1. (1) This Act may be called the ²Telangana Reservation in favour of Socially and Educationally Backward Classes of Muslims Act, 2007. Short title, extent and commencement.

(2) It extends to the whole of the State of ²Telangana.

(3) It shall be deemed to have come into force on the 6th July, 2007.

2. In this Act, unless the context otherwise requires,- Definitions.

(a) "**Commission**" means the ²Telangana Commission for Backward Classes constituted under the provisions of ³the Telangana Commission for Backward Classes Act, 1993; Act 20 of 1993.

(b) "**Educational Institutions**" means a college, a school imparting education up to and inclusive of tenth class or other institution by whatever name called whether managed by the Government, private body, local authority or University and carrying on the activity of imparting education therein whether technically, professionally including medical

1. The Andhra Pradesh Reservation in favour of Socially and Educationally Backward Classes of Muslims Act, 2007 received the assent of the Governor on the 9th August, 2007. The said Act in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Telangana Adaptation of Laws Order, 2016, issued in G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

2. Substituted by G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

3. Adapted by G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

or otherwise and includes a polytechnic, Industrial Training Institute and Teachers Training Institute;

(c) **"Notification"** means a Notification published in the ⁴Telangana Gazette and the word 'Notified' shall be construed accordingly;

(d) **"Public Services"** means Public Services as defined in the ⁵Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) Act, 1994;

(e) **"Schedule"** means Schedule appended to the Act.

Act 2 of 1994.

Declaration of Muslim Community and Groups as Backward Classes.

3. The Communities and Groups of Muslims specified in the Schedule to the Act are hereby declared as socially and educationally backward classes of citizens and they shall be included in the lists of backward classes prepared by the Government from time to time, as Group E.

Reservation in favour of Backward Classes of Muslim Communities and Groups.

4. (1) Subject to the provisions of sub-section (2), there shall be reservation in favour of the socially and educationally Backward Classes of Muslims specified in the Schedule in the matter of admissions in the educational Institutions and in the appointments or posts in the Public Services under the State.

(2) The reservation provided in sub-section (1) shall not be applicable to the Socially Advanced Persons/Sections (Creamy Layer) amongst backward classes of Muslim Groups.

4. Substituted by G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

5. Adapted by G.O.Ms.No.16, Finance (HRM.I) Department, dated 26.02.2016.

Explanation:- For the purpose of this Act, Socially Advanced Persons/Sections (Creamy Layer) mean and include imposition of an income limit, extent of holding or otherwise by the State Government for the purpose of excluding persons from the benefit of reservation whose income, extent of holding etc., is above the said limit.

5. The reservation in favour of socially and educationally backward classes of Muslims specified in the Schedule shall be four percent of the total seats or as the case may be, of the appointments or posts specified in section 4. **Percentage of Reservations.**
6. (1) The Government may by notification amend the Schedule as per the recommendation of the Commission. **Power to amend the Schedule.**
- (2) Where a Notification has been issued under sub-section (1) there shall, unless the notification is in the mean time rescinded, be introduced in the Legislature of the State as soon as may be, but in any case during the next session of the Legislature following the date of issue of the notification, a Bill on behalf of the Government to give effect to the amendments of the Schedule specified in the notification and the notification shall cease to have effect when such Bill becomes law, whether with or without modifications, but without prejudice to the validity of anything previously done thereunder.
7. The Government may, by notification make provision for carrying out all or any of the purposes of the Act. **Power to make provision by notification.**
8. If any difficulty arises in giving effect to the provisions of this Act, the Government may make such order not inconsistent with the provisions of the Act as may appear to them to be necessary or expedient for the purpose of removing such difficulty: **Power to remove difficulties.**

Provided that no such orders shall be issued after expiry of two years from the date of commencement of this Act.

Repeal of
Ordinance 5 of
2007.

9. The Andhra Pradesh Reservation in favour of Socially and Educationally Backward Classes of Muslims Ordinance, 2007 is hereby repealed.

SCHEDULE

1. Achchukattalavandlu, Singali, Singamvallu, Achchupanivallu, Achchukattuvaru, Achukatlavandlu.
2. Attar Saibulu, Attarollu.
3. Dhobi Muslim/Muslim Dhobi/Dhobi Musalman, Turka Chakla or Turka Sakala, Turaka Chakali, Tulukka Vannan, Tsakalas, Sakalas or Chakalas, Muslim Rajakas.
4. Faqir, Fhagir Budbudki, Ghanti Fhagir, Ghanta Fhagirlu, Turaka Budbudki, Darvesh, Fakeer.
5. Garadi Muslim, Garadi Saibulu, Pamulavallu, Kani-kattuvallu, Garadollu, Garadiga.
6. Gosangi Muslim, Phakeer Sayebulu.
7. Guddi Eluguvallu, Elugu Bantuvallu, Musalman Keelu Gurravallu.
8. Hajam, Nai, Nai Muslim, Navid.
9. Labbi, Labbai, Labbon, Labba.
10. Pakeerla, Borewale, Deera Phagirlu, Bonthala.
11. Qureshi, Kureshi /Khureshi, Khasab, Marati Khasab, Muslim Katika, Khatik Muslim.
12. Shaik/Sheikh.
13. Siddi, Yaba, Habshi, Jasi.
14. Turaka Kasha, Kakkukotte Zinka Saibulu, Chakkitakanevale, Terugadu Gontalavaru, Thirugatigantla,

Rollaku Kakku Kottevaru, Pattar Phodulu, Chakketakare, Thuraka Kasha.

15. Other Muslim groups excluding:

Syed, Saiyed, Sayyad, Mushaik;

Mughal, Moghal;

Pathans;

Irani;

Arab;

Bohara, Bohra;

Shia Imami Ismaili, Khoja;

Cutchi-Memon;

Jamayat;

Navayat;

and all the synonyms and sub-groups of the excluded groups; and except those who have been already included in the State list of Backward Classes.

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